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*Separate paging is given to this Part in order that it may  
be filed as a separate compilation.*

**PART IV**

**Acts of the Gujarat Legislature and Ordinances promulgated and  
Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the Governor on the 4th October, 1983 is hereby published for general information.

K. M. SATWANI,  
Secretary to the Government of Gujarat,  
Legal Department.

**GUJARAT ACT NO. 18 OF 1983.**

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 6th October, 1983).

*AN ACT*

further to amend the Bombay Essential Commodities and Cattle.  
(Control) Act, 1958.

It is hereby enacted in the Thirty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Bombay Essential Commodities and Cattle (Control) (Gujarat Amendment) Act, 1983.

Short title  
and com-  
mencement.

(2) It shall be deemed to have come into force on the 17th June, 1983.

Amendment  
of section 4  
of Bom.  
LXII of  
1958.

2. In the Bombay Essential Commodities and Cattle (Control) Act, 1958 (hereinafter referred to as "the principal Act"), in section 4, in subsection (1), for clause (b), the following clause shall be substituted, namely :-

Bom.  
LXII  
of  
1958.

"(b) for regulating or prohibiting movement, supply and distribution of, or trade and commerce in, or for regulating the maintenance of, cattle."

Repeal and  
savings.

3. (1) The Bombay Essential Commodities and Cattle (Control) (Gujarat Amendment) Ordinance, 1983 is hereby repealed.

Guj.  
Ord.  
No. 8  
of  
1983.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.